

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Crl.) Nos. 8051-8053/2024

(Arising out of impugned final judgment and order dated 11-07-2023 in CRLA No. 948/2014 11-07-2023 in CRLA No. 953/2014 11-07-2023 in CRLA No. 959/2014 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

S.S. PANDEY ETC. ETC.

Respondent(s)

Date : 27-09-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Vikramjit Banerji, A.S.G. (not present)
Mr. Mukesh Kumar Maroria, AOR
Mr. Gaurang Bhushan, Adv.
Mr. Prashant Rawat, Adv.
Mr. Kartikya Asthana, Adv.
Mr. Pratyush Srivastava, Adv.
Mr. Jagdish Chandra, Adv.

For Respondent(s) Ms. Parul Shukla, AOR
Ms. Shubhangi Pandey, Adv.
Mr. Saday Mondol, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the respondents seeks time to file counter affidavit. Four weeks' time is granted for the same.

List on 16.12.2024.

(RAJNI MUKHI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)